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## (2025) 03 NCLAT CK 0002

## National Company Law Appellate Tribunal New Delhi

Case No: Company Appeal (AT) (Insolvency) No. 1121 of 2024 I.A. No. 7495 of 2024

Amardeep Singh Dahiya
Ex-Director of Polo Hotels Ltd.
(Since Deceased) Through LRs
VsNavneet Gupta, IRP of Polo
Hotels Ltd. & Anr.

**APPELLANT** 

Vs

RESPONDENT

Date of Decision: March 27, 2025

## **Acts Referred:**

• Insolvency and Bankruptcy Code 2016 — Section 7, 12A

Hon'ble Judges: Ashok Bhushan, Chairperson; Barun Mitra, Member (T)

Bench: Division Bench

Advocate: Saurabh Kalia, Siddharth Kaushik, Tanvi Bansal, Abhishek Anand, Karan Kohli,

Palak Kalra, Navneet Gupta, Aditya Grover

Final Decision: Allowed

## **Judgement**

27.03.2025: Heard learned counsel for the Appellant as well as learned counsel appearing for the IRP. This appeal has been filed against the order of the Adjudicating Authority dated 01.05.2024 by which the Section 7 application filed by the Indian Bank has been admitted.

2. In this appeal interim order was passed on 31.05.2024. Learned counsel for the Appellant submits that the Appellant has paid the entire dues of Financial Creditor and also settled with other members of the CoC.

- 3. Learned counsel for the IRP submits that CoC has already approved the proposal and I.A. No.506 of 2025 has been filed under Section 12A before the Adjudicating Authority.
- 4. In view of the aforesaid, we see no reason to keep appeal pending. Application under Section 12A having been filed, the same may be considered and disposed of by the Adjudicating Authority in accordance with law. Till the Section 12A order is passed, the interim protection provided in the appeal shall continue. Appeal is disposed of accordingly.